

(a) whether foreign companies have applied for licence to set up electronic industry by itself or in partnership in equity capital with Indian Companies during 1993-94;

(b) if so, the details of these foreign companies; and

(c) the industries and the locations for which licences have been issued?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RNAGARAJAN KUMARAMANGALAM): (a) 75 proposals which involve foreign equity investment have been approved in 1992-93. Some of them may be implemented in 1993-94. No proposals have been received for the year 1993-94 which will begin from 1.4.93.

(b) and (c). Do not arise.

[English]

Impact of New Drug Policy

4155. SHRI HANNAN MOLLAH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have received any memorandum from the All India Small Drug Manufacturers Association on the adverse impact of new drug policy;

(b) if so, the details of the problems apprehended; and

(c) the steps the Government have taken to save the small scale drug industries and its employees?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (SHRI EDUARDO FALEIRO): (a) to (c). Various Associations of drug industry

including those of SSI sector have sent their representations to Government expressing their apprehensions regarding bringing of small scale sector under price control and abolition of loan licensing system: The Background Note on Review of Drug Policy, 1986 has been laid on the Table of the House on 12.8.1992 and the matter is expected to be discussed soon in both the Houses of Parliament.

Surplus Government employees

4156. DR. SUDHIR RAY: Will the PRIME MINISTER be pleased to state:

(a) the details of guidelines or norms laid down for adjustment of surplus Central Government employees; and

(b) whether these guidelines are applicable to employees of autonomous bodies like Kendriya Vidyalaya Sangathan also?

THE MINISTER OF STATE IN THE MINISTRY AOF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) The adjustment of surplus employees of Central Government is done in accordance with rules framed for the purpose. These rules, called the CCS (Redeployment of Surplus Staff) Rules, 1990 have been published in the Gazette of India of 28 February, 1990.

(b) No, Sir.

[Translation]

China Silk in Indian Market

4157. SHRI NITISH KUMAR:
DR. CHINTA MOHAN:

Will the Minister of TEXTILES be pleased to state: